

Norms Committee Minutes of the Meeting No.11/83 dt.16.10.2020 under the Chairmanship of Shri SBS Reddy, Addl. DGFT.

The following Members of the Committee were present in the meeting:-

- (i) Shri Nand Lal, Consultant, DPIIT
- (ii) ShriShaish Kumar, Technical Expert.
- (iii) Shri D.N. Mathur, Technical Expert.

The Committee first considered the minutes of the Norms Committee Meeting No.11/83 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M- 559 NC No. 11/20-21 Date : 16.10.2020	M/s. Omtech Chemical Industries Pvt. Ltd. Mumbai F. No. 01/83/50/600/AM16/DES-IV RLA. No. 03/95/40/253/AM16 Lic. No. 0310797024 dated 02.07.2015	Status Case: Reject
Decision: The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.		

Case No. M- 560 NC No. 11/20-21 Date : 16.10.2020	M/s. Bitumag Industries Pvt.Ltd, Vadodara F. No. 01/83/50/458/AM19/DES-IV RLA. No. 34/24/40/00047/AM19 Lic. No. 3410044341 dt.19.07.2018	Status Case: Reject
Decision: The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.		

Case No. M- 561 NC No. 11/20-21 Date : 16.10.2020	M/s. Bitumag Industris Pvt.Ltd, Vadodara F. No. 01/83/50/454/AM19/DES-IV RLA No. 34/24/40/0048/AM19 Lic. No. 3410044342 dt.19.07.2018	Status Case: Reject
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Decision: The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.

Case No. M- 562 NC No. 11/20-21 Date : 16.10.2020	M/s. BitumagIndustriPvt.Ltd, Vadodara F. No. 01/83/50/456/AM19/DES-IV RLA No. 34/24/40/0046/AM19 AA No. 3410044340 dt19.07.2018	Status Case: Reject
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Decision: The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.

Case No. M- 563 NC No. 11/20-21 Date : 16.10.2020	M/s. BitumagIndustriPvt.Ltd, Vadodara F. No. 01/83/50/459/AM19/DES-IV RLA No. 34/24/40/0046/AM19 AA No. 3410044343 dt19.07.2018	Status Case: Reject
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Decision: The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.

Case No. M- 564 NC No. 11/20-21 Date : 16.10.2020	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/395/AM19/DES-IV/ RLA. No. 03/95/040/660/AM18 Lic. No. 0310821821 dated 21.06.2018	Status Case: Reject
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Decision: The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.

Case No. M- 565 NC No. 11/20-21 Date : 16.10.2020	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/394/AM19/DES-IV RLA. No. 03/95/040/0783/AM18 Lic. No. 0310821823 dated 21.06.2018	Status Case: Reject
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Decision: The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.

Case No. M- 566 NC No. 11/20-21 Date : 16.10.2020	M/s Shital Industries Pvt.Ltd., Gujarat F. No. 01/83/50/567 /AM16/DES-IV RLA No. 08/24/040/105/AM16 AA No. 0810135687 dt 17.07.2015	Status Case: Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case. Review application has been received from the firm and was sent to technical expert (SK) for examination and providing comments. D/L raised by TE issued on 5.10.2020. Reply has been received by the applicant sent to TE 12.10.2020. Comment is awaited. The case has been re-listed for 20.11.2020.		
Case No. M- 567 NC No. 11/20-21 Date : 16.10.2020	M/s Unitop Chemicals Pvt. Ltd Mumbai F. No. 01/83/50/560 /AM18/DES-IV RLA No. 03/95/040/871/AM18 AA No. 0310818633 dt 19.01.2018	Status Case: Reject
Decision:- The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.		
Case No. M- 568 NC No. 11/20-21 Date : 16.10.2020	M/s. Kiri Industries Ahmedabad HQ F. No. 01/83/050/00508/AM19/DES-IV RLA. No. 08/24/040/00190/AM19/ Licence No.0810143387 dt, 06.09.2018	Status Case: Reject
Decision: The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.		
Case No. M- 569 NC No. 11/20-21 Date : 16.10.2020	M/s. Kiri Industries Ahmedabad HQ F. No. 01/83/050/1124/AM19/ DES-IV RLA. No. 08/24/040/00323/AM19/ Licence No.0810144200 dt, 01.01.2019	Status Case: Reject
Decision: The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.		
Case No. M- 570 NC No. 11/20-21 Date : 16.10.2020	M/s. Agrisol India Pvt. Ltd., Hyderabad HQ F.No. 01/83/50/01176/AM19/DES-IV/Pt RA F No. 09/24/040/00485/AM19 Lic. No.0910067109 dt. 24.01.2019	Status Case: Reject
Decision: The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus		

subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.

Case No. M- 571 NC No. 11/20-21 Date : 16.10.2020	M/s Crophosys India Pvt. Ltd., Hyderabad HQ F.No. 01/83/50/0571/AM19/DES-IV/ RA F No. 03/94/040/0526/AM19 Lic. No.0310823954 dt. 24.09.2018	Status Case: Reject
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Decision: The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.

Case No. M- 572 NC No. 11/20-21 Date : 16.10.2020	M/s Farcom Cable Systems Pvt.Ltd.,Bangalore HQ F.No. 01/83/50/0269/AM12/DES-IV/Pt RA F No. 07/24/040/0042/AM12 Lic. No.0710079106 dt. 10.05.2011	Status Case: Reject
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Decision: The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.

Case No. M- 573 NC No. 11/20-21 Date : 16.10.2020	M/s Acmechem Ltd.,Gujarat HQ F.No. 01/83/50/0858/AM17/DES-IV/Pt RA F No. 02/24/040/0185/AM17 Lic. No.0210207244 dt. 11.01.2017	Status Case: Reject
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Decision: The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.

Case No. M- 574 NC No. 11/20-21 Date : 16.10.2020	M/s RubaminLtd.,Gujarat HQ F.No. 01/83/50/0067/AM20/DES-IV/ RA F No. 34/24/040/0400/AM19 Lic. No.3410045077 dt. 25.04.2019	Status Case: Approved
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Decision:The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import item	Qty.
Sodium Mylybdate	100000 Kg	Molybdenum Compound On Dry Basis Having	843800.00 Kg

	Molybdenum Content of 38182.00 Kgs	
	HYDROGEN PEROXIDE	43300.00 Kg
	Alamine 336/ Tri Octyle Amine	156.00 Kg
	Primary Amine, N1923	429.00 Kg
Note-1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e. 1.111 Kg Molybdenum/kg of Molybdenum content in the Molybdenum compound. Note-2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee		

Case No. M- 575 NC No. 11/20-21 Date : 16.10.2020	M/s Rubamin Ltd., Gujarat HQ F.No. 01/83/50/0065/AM20/DES-IV/ RA F No. 34/24/040/0407/AM19 Lic. No.3410045075 dt. 25.04.2019	Status Case: Approved
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Decision:The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import item	Qty.
AMMONIUM DIMOLYBDATE	60000 Kg	Molybdenum Compound On Dry Basis Having Molybdenum Content of 38182.00 Kgs	506280 Kg
		HYDROGEN PEROXIDE	25980 Kg
		Alamine 336/ Tri Octyle Amine	93.6 Kg
		Primary Amine, N1923	257.4 Kg

Note-1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e. 1.111 Kg Molybdenum/kg of Molybdenum content in the Molybdenum compound.

Note-2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No. M- 576 NC No. 11/20-21 Date : 16.10.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/505/AM14/DES-IV/ pt RA F No. 30/24/040/023/AM14 Lic. No.3010096547 DT. 03.09.2013	Status Case: Deferred
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Decision: The Committee considered the case as per agenda and decided to defer the case. D/L raised by TE issued on 10.09.2020. Reply from the firm is awaited. The case has been re-listed for 20.11.2020.

Case No. M- 577 NC No. 11/20-21 Date : 16.10.2020	M/s Punjab Chemicals & Crop Protection Limited, HQ F.No. 01/83/50/00513/AM16/DES-IV/pt RA F No. 03/95/40/0018/AM-16 Lic. No.0310796047 DT. 20.05.2015	Status Case: Approved
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Decision:The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import item	Qty.
METCONAZOLE TECHNICAL	1 Kg	DI METHYL ADIPATE	1.047 Kg
		SODIUM METHOXIDE SOLUTION (30%)	2.147 Kg
		DI METHYL FORMAMIDE	0.093 Kg
		TOLUENE	0.927 Kg
		METHANOL	1.04 Kg
		PARA CHLORO BENZYL CHLORIDE	0.889 Kg
		SODIUM HYDRIDE (60%)	0.246 Kg
		N-METHYL PYRROLIDINE	1.241 Kg
		1,2,4 TRIAZOLE	0.400 Kg
		ETHYL CYCLOHEXANE	0.135 Kg
		DIMETHYL SULPHOXIDE	0.983 Kg
		TIRMETHYL ORTHO FORMATE	0.019 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 578 NC No. 11/20-21 Date : 16.10.2020	M/s Punjab Chemicals & Crop Protection Limited HQ F.No. 01/83/50/045/AM18/DES-IV/pt RA F No. 03/95/40/00839/AM-17 Lic. No.0310811172 DT. 13.02.2017	Status Case: Approved
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Decision:The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import item	Qty.
CYANAZINE TECHNICAL 97% MIN	1 Kg	ACETONE CYANOHYDRIN TECHNICAL	0.550 Kg
		METHYL ISO BUTYL KETONE 99% MIN	0.375 Kg
		CYANURIC CHLORIDE 99% MIN	1.023 Kg
		MONO ETHYL AMINE (70%) SOLUTION	0.392 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 579 NC No. 11/20-21 Date : 16.10.2020	M/s Punjab Chemicals & Crop Protection Limited Punjab HQ F.No. 01/83/50/043/AM18/DES-IV/pt RA F No. 03/95/40/00944/AM-17 Lic. No.0310811685 DT. 08.03.2017	Status Case: Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item	Qty.	Import item
METCONAZOLE TECHNICAL	1 Kg	DI METHYL ADIPATE
"		SODIUM METHOXIDE SOLUTION (30%)
		DI METHYL FORMAMIDE
		TOLUENE
		METHANOL
		PARA CHLORO BENZYL CHLORIDE
		SODIUM HYDRIDE (60%)
		N-METHYL PYRROLIDINE
		1,2,4 TRIAZOLE
		ETHYL CYCLOHEXANE
		DIMETHYL SULPHOXIDE
		TIRMETHYL ORTHO FORMATE
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

Case No. M- 580 NC No. 11/20-21 Date : 16.10.2020	M/s Punjab Chemicals & Crop Protection Limited Punjab HQ F.No. 01/83/50/044/AM18/DES-IV/pt RA F No. 03/95/40/00951/AM-17 Lic. No.0310811687 DT. 08.03.2017	Status Case: Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item	Qty.	Import item
METCONAZOLE TECHNICAL	1 Kg	DI METHYL ADIPATE
		SODIUM METHOXIDE SOLUTION (30%)
		DI METHYL FORMAMIDE
		TOLUENE
		METHANOL

	PARA CHLORO BENZYL CHLORIDE	0.889 Kg
	SODIUM HYDRIDE (60%)	0.246 Kg
	N-METHYL PYRROLIDINE	1.241 Kg
	1,2,4 TRIAZOLE	0.400 Kg
	ETHYL CYCLOHEXANE	0.135 Kg
	DIMETHYL SULPHOXIDE	0.983 Kg
	TIRMETHYL ORTHO FORMATE	0.019 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 581 NC No. 11/20-21 Date : 16.10.2020	M/s Punjab Chemicals & Crop Protection Limited Punjab HQ F.No. 01/83/50/604/AM16/DES-IV/pt RA F No. 03/95/40/00217/AM-16 Lic. No.0310797138 DT. 09.07.2015	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty.	Import item	Qty.
DIFLUFENICAN TECHNICAL 98% MIN.	1 Kg	2-CHLORO NICOTINIC ACID	0.476 Kg
		2,4-DIFLUORO ANILINE	0.370 Kg
		3-HYDROXY BENZOTRIFLUORIDE	0.500 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 582 NC No. 11/20-21 Date : 16.10.2020	M/s Rex Tone Industries Limited Mumbai HQ F.No. 01/83/50/67/AM19/DES-IV/ RA F No. 03/95/40/01060/AM-18 Lic. No.0310819598 DT. 07.03.2018	Status: Reject
Decision : The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.		

Case No. M- 583 NC No. 11/20-21 Date : 16.10.2020	M/s Rex Tone Industries Limited Mumbai HQ F.No. 01/83/50/164/AM18/DES-IV/ RA F No. 03/95/40/00001/AM-18 Lic. No.0310813079 DT. 05.07.2017	Status: Reject
Decision : The Committee considered the case as per agenda and noted that the firm has filed		

representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.

Case No. M- 584 NC No. 11/20-21 Date : 16.10.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/718/AM12/DES-IV/ pt RA F No. 30/24/040/035/AM12 Lic. No.3010079764 DT. 17.10.2011	Status: Defer
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Decision : The Committee considered the case as per agenda and decided to **defer** the case. Review application has been received from the firm and was sent to technical expert (DNM) for examination and providing comments. D/L raised by TE issued on 10.09.2020. Reply has been received by the applicant sent to TE 05.10.2020. Comment is awaited. The case has been re-listed for 20.11.2020.

Case No. M- 585 NC No. 11/20-21 Date : 16.10.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/715/AM12/DES-IV/ pt RA F No. 30/24/040/033/AM12 Lic. No.3010079668 DT. 17.10.2011	Status: Defer
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Decision : The Committee considered the case as per agenda and decided to **defer** the case. Review application has been received from the firm and was sent to technical expert (DNM) for examination and providing comments. D/L raised by TE issued on 10.09.2020. Reply has been received by the applicant sent to TE 05.10.2020. Comment is awaited. The case has been re-listed for 20.11.2020.

Case No. M- 586 NC No. 11/20-21 Date : 16.10.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/171/AM21/DES-IV/ RA F No. 30/83/160/0091/AM14 dated 20.03.2014 Lic. No. 3010094503 dt. 12.06.2013	Status: Defer
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Decision: The Committee considered the case as per agenda and decided to defer the case. D/L raised by TE issued on 10.09.2020. Reply from the firm is awaited. The case has been re-listed for 20.11.2020

Case No. M- 587 NC No. 11/20-21 Date : 16.10.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No.01/83/50/00802/AM15/DES-IV RA F No.30/24/040/00033/AM16 Lic. No. 3010103684 dt. 28.12.2015	Status: Defer
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Decision: The Committee considered the case as per agenda and decided to defer the case. D/L raised by TE issued on 10.09.2020. Reply from the firm is awaited. The case has been re-listed for 20.11.2020

Case No. M- 588 NC No. 11/20-21 Date : 16.10.2020	M/s Montex Glass Fibre Industries Private Ltd., Mumbai RA F No. 03/95/040/00407/AM19 Lic. No.0310822767 dated 01.08.2018	StatusCase: Approved
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Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import item	Qty.
OPEN MESH FABRIC OF GLASS FIBRE	1 Kg	GLASS FILAMENT YARN	0.525 Kg

	ROVING	0.430 Kg
	RESIN FOR FIBREGLASS MESH COATING	0.095 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

Case No. M- 589 NC No. 11/20-21 Date : 16.10.2020	M/s Montex Glass Fibre Industries Private Ltd., Mumbai Lic. No.0310829455 dated 06.06.2019	StatusCase: Approved
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Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import item	Qty.
OPEN MESH FABRIC OF GLASS FIBRE	1 Kg	GLASS FILAMENT YARN	0.525 Kg
		ROVING	0.430 Kg
		RESIN FOR FIBREGLASS MESH COATING	0.095 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 590 NC No. 11/20-21 Date : 16.10.2020	M/s Gayatri Colour Chem Industries Gujarat RA F No. 08/24/040/00103/AM20 Lic. No.0810145599 dated01.07.2019	StatusCase: Approved	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty.	Import item	Qty.
ACID BLACK G(C.1.No.12195)-Dye content 68%R	1 Kg	5-NITRO 2-AMINO PHENOL	0.2466 Kg
		BETA NAPHTHOL	0.2306 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 591 NC No. 11/20-21 Date : 16.10.2020	M/s DNS Fine Chemicals & Laboratories (P) Ltd., F. No. 01/83/050/00509/18 RLA No. 03/94/040/00409/AM18 AA No. 0310815652 dated08.09.2017	Status Case: Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case. Review application has been received from the firm and was sent to technical expert (DNM) for examination and providing comments. D/L raised by TE issued on 23.09.2020. Reply has been received by the applicant		

sent to TE 13.10.2020. The comment is awaited. The case has been re-listed for 20.11.2020.

Case No. M- 592 NC No. 11/20-21 Date : 16.10.2020	M/s Shital Industries Pvt.Ltd., Gujarat F. No. 01/83/50/151 /AM20/DES-IV RLA No. 08/24/040/00057/AM20 AA No. 08101445412 dated 30.05.2019	Status Case: Deferred
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Decision: The committee considered as per agenda & decided to reject the case. Also RA to explain how Advance Authorization issued for Chapter 15 item. Letter to be issued.

Case No. M- 593 NC No. 11/20-21 Date : 16.10.2020	M/s Shital Industries Pvt.Ltd., Gujarat F. No. 01/83/50/667 /AM20/DES-IV RLA No. 08/24/040/ AA No. 0810138210 dated 24.06.2016	Status Case: Deferred
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Decision: The Committee considered the case as per agenda and decided to **defer** the case. Review application has been received from the firm and was sent to technical expert (SK) for examination and providing comments. D/L raised by TE issued on 5.10.2020. Reply has been received by the applicant sent to TE 12.10.2020. Comment is awaited. The case has been re-listed for 20.11.2020.

Case No. M- 594 NC No. 11/20-21 Date : 16.10.2020	M/s DNS Fine Chemicals & Laboratories (P) Ltd., F. No. 01/83/050/00699/18 RLA No. 03/95/040/00524/AM19 AA No. 0310824225 dated 04.10.2018	Status Case: Deferred
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Decision: The Committee considered the case as per agenda and decided to **defer** the case. Review application has been received from the firm and sent to technical expert (DNM) for examination and providing comments. D/L raised by TE issued on 23.09.2020. Reply has been received by the applicant sent to TE 13.10.2020. The comment is still awaited. The case has been re-listed for 20.11.2020.

Case No. M- 595 NC No. 11/20-21 Date : 16.10.2020	M/s Vishnu Chemicals Limited, Hyderabad HQ F.No. 01/83/50/130/AM19/DES-IV/ pt RA F No. 09/24/040/00385/AM18 Lic. No.0910065659 dated 10.11.2011	Status Case: Reject
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Decision : The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.

Case No. M- 596 NC No. 11/20-21 Date : 16.10.2020	M/s Vishnu Chemicals Limited, Hyderabad HQ F.No. 01/83/50/1364AM19/DES-IV/ pt RA F No. 09/24/040/00335/9 Lic. No.0910066779 dated 26.10.2018	Status Case: Reject
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Decision : The Committee considered the case as per agenda and noted that the firm has filed representation against the decision of the Norms Committee which is beyond 90 days and thus subjected to payment of composition fee of Rs. 5000/-. In this regard, letter dated 30.09.2020 was issued to the firm for fee submission. The committee decided to reject the case as the composition fee was not received from firm.
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Case No. M- 597 (a) NC No. 11/20-21 Date : 16.10.2020	M/s Bhagiradha Chemical Industries Ltd. HQ F.No. 01/83/50/1362/AM19/DES-IV/ pt RA F No. Lic. No.0910066999dt 26.12.2018	Status Case: Deferred
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Decision : The Committee considered the case as per agenda and decided to call for further information. In this regard, D/L has been raised to the firm dated on 5.10.2020. The case is re-listed for 20.11.2020
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Case No. M- 597 (b) NC No. 11/20-21 Date : 16.10.2020	M/s Bhagiradha Chemical Industries Ltd. HQ F.No. 01/83/50/1140/AM19/DES-IV/ pt RA F No. Lic. No.0910067060 dt 16.01.2019	Status Case: Deferred
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Decision : The Committee considered the case as per agenda and decided to call for further information. In this regard, D/L has been raised to the firm dated on 5.10.2020. The case is re-listed for 20.11.2020
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Case No. M- 597 (c) NC No. 11/20-21 Date : 16.10.2020	M/s Bhagiradha Chemical Industries Ltd. HQ F.No. 01/83/50/242/AM20/DES-IV/ pt RA F No. Lic. No.0910067752 dt 04.07.2019	Status Case: Deferred
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Decision : The Committee considered the case as per agenda and decided to call for further information. In this regard, D/L has been raised to the firm dated on 5.10.2020. The case is re-listed for 20.11.2020
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Case No. M- 597 (d) NC No. 11/20-21 Date : 16.10.2020	M/s Bhagiradha Chemical Industries Ltd. HQ F.No. 01/83/50/035/AM20/DES-IV/ pt RA F No. Lic. No.0910067390 dt 16.04.2019	Status Case: Deferred
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Decision : The Committee considered the case as per agenda and decided to call for further information. In this regard, D/L has been raised to the firm dated on 5.10.2020. The case is re-listed for 20.11.2020
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Case No. M- 597 (d) NC No. 11/20-21 Date : 16.10.2020	M/s Gayatri Colour Chem. Indus HQ F.No. 01/83/50/0229/AM20/DES-IV/ pt RA F No. 08/24/040/00134/AM16 Lic. No.0810135900 dated 20.08.2015	Status Case: Withdrawn
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Decision : The Committee considered the case as per agenda and it was noted that the firm has withdrawn the case as the case was earlier approved in NC Meeting No.07/83 dated 13/11/2019.

Case No. M- 599 NC No. 11/20-21 Date : 16.10.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. RA F No. Lic. No. 3010092656dt 12.03.2013	Status: Defer
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Decision: The Committee considered the case as per agenda and decided to defer the case. D/L raised by TE issued on 10.09.2020. Reply from the firm is awaited. The case has been re-listed for 20.11.2020

Case No. M- 600 NC No. 11/20-21 Date : 16.10.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. RA F No. Lic. No. 301010363 dt 16.10.2015	Status: Defer
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Decision: The Committee considered the case as per agenda and decided to defer the case. D/L raised by TE issued on 10.09.2020. Reply from the firm is awaited. The case has been re-listed for 20.11.2020

Case No. M- 601 NC No. 11/20-21 Date : 16.10.2020	M/s Divine Stone Enterprises, HQ F.No. 01/83/162/351/AM13/DES-IV	Status: Approved
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Decision: The matter was placed out of agenda where the representation received from M/s Divine Stone Enterprise requested clarification on Wastage Norms Fixation was discussed. The request was brought to the committee. The committee examined the request and it was found that the minutes recorded in meeting of NC No. 2/14 held on 10.4.2013 and meeting of NC-IV No. 28/13 held on 10.10.2012 had a typographic error. The word "Wastage" was erroneously added in the 6th column in both cases, so it was decided to remove the same. The rectified decision is mentioned below –

Meeting reference - NC NO. 2/14 held on 10.4.2013

S. No	Stone Item	Wastage Percentage on input basis	Wastage percentage recommended in dressing of blocks and carving of shaped pieces	Total wastage percentage on input basis	Output
1.	Dome	42.80	8.4	51.20	48.80
2.	Mandovar	43.35	8.4	51.95	48.05
3.	Kaksasan	58.70	8.4	67.1	32.90

Meeting reference - NC-IV No. 28/13 held on 10.10.2012

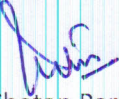
S. No	Stone Item	Wastage Percentage on input basis	Wastage percentage recommended in dressing of blocks and carving of shaped pieces	Total wastage percentage on input basis	Output
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1.	Column Base	31.50	8.40	39.90	60.10
2.	Column	29.50	8.40	37.90	62.1
3.	Column Theki	21.50	8.40	29.90	70.1
4.	Column Kathasara	47.00	8.40	55.40	44.60
5.	Column Capital	39.60	8.40	48.00	52.00
6.	Ceilings Layer-1	47.00	8.40	55.40	44.60
7.	Ceilings Layer-2	47.00	8.40	55.40	44.60
8.	Ceilings Layer-3	47.00	8.40	55.40	44.60
9.	Kangra	43.00	8.40	51.40	48.60
10.	Chhaja	64.00	8.40	72.40	27.60
11.	Beams	15.00	8.40	23.40	76.60
12.	Toran	53.00	8.40	61.40	38.60
13.	Jali	19.00	8.40	27.40	72.60
14.	Kaman	52.00	8.40	60.40	39.60

Case No. M- 602 NC No. 11/20-21 Date : 16.10.2020	M/s Nitta Gelatine India Ltd., HQ F.No. 01/83/171/21/AM20/DES-IV	Status: Approved										
Decision:The request was received from M/s Nitta Gelatine regarding its pending claims for DEPB license in the PC4. PC4 has referred the matter to NC IV to seek opinion on the claims made by the firm that the SION has a typographical error. The matter was discussed in the NC meeting 7/20-21 held on 18.09.2020 and the Technical Expert provided its opinion that instead of "MT" in the import item, the unit has been mentioned as "Kg" in SION A 1827. Accordingly, the request was also referred to CAPEXIL for seeking inputs from the concerned companies and provide their opinion on the SION. We have now received reply from CAPEXIL stating that the SION needs correction as requested by the firm. <i>The existing entry in SION A1827 is amended to read as under -</i> <table><tr><td>A1827</td><td>Export item</td><td>Qty.</td><td>Import Item</td><td>Qty</td></tr><tr><td></td><td>Ossein</td><td>1MT</td><td>Crushed Bones</td><td>4.0 MT</td></tr></table> It is mentioned here that since the SIONs are to be amended in HBP VOL.II, hence, Public Notice is required to be published.			A1827	Export item	Qty.	Import Item	Qty		Ossein	1MT	Crushed Bones	4.0 MT
A1827	Export item	Qty.	Import Item	Qty								
	Ossein	1MT	Crushed Bones	4.0 MT								

Case No. M- 603 NC No. 11/20-21 Date : 16.10.2020	M/s India Gelatine & Chemicals HQ F.No. 01/83/050/00665/AM-20	Status: Deferred
Decision:The committee considered the case and conducted physical hearing for more clarification. The committee decided to call for additional documents and in this regard D/L has been issued to the firm On 02.11.2020 . The case is re-listed for 20.11.2020.		

Date:06.11.2020
Place:New Delhi


Chetan Parkash Jaggarwal
Foreign Trade Development Officer